GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO.5643 TO BE ANSWERED ON 26TH JULY, 2019

INSPECTION OF MEDICAL AND DENTAL COLLEGES

5643. DR. SUBHASH RAMRAO BHAMRE: SHRIMATI SUPRIYA SULE: DR. AMOL RAMSING KOLHE: SHRI KULDEEP RAI SHARMA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the quality of education imparted and the infrastructure provided in medical and dental colleges are not upto the standard, if so, the details thereof and the reasons therefor;
- (b) the details of the existing norms for inspection of medical and dental colleges by Government/Medical Council of India (MCI);
- (c) the number of medical colleges inspected and shortcomings noticed therein during each of the last three years and the current year, State/UT-wise;
- (d) the number of medical colleges found guilty of violation of the said provisions during the course of inspection and the action taken/proposed to be taken by the Government/MCI against them during the said period, State/ UT-wise;
- (e) whether MCI and Dental Council of India (DCI) has recommended withdrawal of recognition of some of these colleges and proposed reinspection of other colleges given the opportunity to rectify the deficiencies, if so, the details thereof along with the action taken thereon; and
- (f) the other measures being taken by the Government to maintain the overall standards of medical education in the country?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (f): The Ministry of Health & Family Welfare on recommendation of Board of Governors (BoG) in supersession of Medical Council of India (MCI)/ Dental Council of India (DCI) grants permission for establishment of Medical Colleges & Dental Colleges including renewal of permission and recognition, after verifying the infrastructural facilities, availability of faculty & residents, bed occupancy, availability of clinical materials and availability of equipments as per Minimum Standards Requirements (MSRs) stipulated in Medical Council of India (MCI)/ Dental Council of India (DCI) Regulations. Medical Colleges/Dental Colleges which do not fulfill the required norms are not given permissions.

Details of the existing norms for inspection of medical and dental colleges regarding requirement of infrastructural facilities, availability of faculty & residents, bed occupancy, availability of clinical materials and availability of equipments etc are available in MCI's Minimum Standards Requirements (MSRs) and DCI's Revised BDS Course Regulations, 2007, Revised MDS Course Regulations, 2007 and DCI's Miscellaneous Regulations, 2007.

The details of medical colleges inspected and shortcomings noticed therein during each of the last three years and the current year, State/UT-wise, are given in **Annexure-I**.

The details of medical colleges found guilty of violation of the provisions during the course of inspections are given in <u>Annexure-II.</u> The Colleges which do not fulfill MCI's norms are not given permission for that academic year.

MCI recommended withdrawal of recognition of 3 Medical Colleges and DCI recommended withdrawal of recognition of 7 Dental Colleges. The Ministry has taken action as per the provisions of Indian Medical Council Act & Dental Council Act.

Sl. No.	State	Academic year 2016- 2017	Academic year 2017- 2018	Academic year 2018-2019	Academic year 2019- 2020
1.	Arunachal Pradesh	-	-	1	1
2.	Assam	2	2	1	1
3.	Andaman & Nikobar	1	1	1	1
4.	Andhra Pradesh	19	21	20	17
5.	Bihar	11	11	12	12
6.	Chandigarh	1	1	1	1
7.	Chhattisgarh	8	8	8	8
8.	Daman & Diu	1	-	-	-
9.	Dadra & Nagar Haveli	-	-	-	1
10.	Delhi	4	3	2	2
11.	Goa	1	1		
12.	Gujarat	14	12	11	15
13.	Haryana	8	9	9	9
14.	Himachal Pradesh	5	5	5	4
15.	Jammu & Kashmir	3	3	3	8
16.	Jharkhand	5	3	2	5
17.	Karnataka	36	35	34	27
18.	Kerala	18	19	13	13
19.	Madhya Pradesh	18	7	18	18
20.	Maharashtra	34	22	33	25
21.	Mizoram	-	1	1	1
22.	Nagaland	1	-	-	-
23.	Punjab	8	7	6	4
24.	Pondicherry	4	2	2	2
25.	Rajasthan	16	22	19	20
26.	Sikkim	1	1	1	2
27.	Tamil Nadu	27	29	22	15
28.	Telangana	20	16	21	19
29.	Uttar Pradesh	44	47	40	36
30.	Uttarakhand	3	5	5	4
31.	Odisha	9	8	9	8
32.	West Bengal	16	18	13	11

Annexure-II

Details of no. of colleges not permitted due to shortcomings

Sl. No.	State	Academic	Academic	Academic	Academic
		year 2016-	year 2017-	year 2018-	year 2019-
		2017	2018	2019	2020
1.	Arunachal Pradesh	0	0	0	0
2.	Assam	0	0	0	0
3.	Andaman & Nikobar	0	0	0	0
4.	Andhra Pradesh	08	01	06	01
5.	Bihar	01	02	04	01
6.	Chandigarh	0	0	0	0
7.	Chhattisgarh	02	02	04	02
8.	Daman & Diu	01	0	0	0
9.	Dadra & Nagar Haveli	0	0	0	0
10.	Delhi	0	01	0	0
11.	Goa	0	0	0	0
12.	Gujarat	01	01	02	
13.	Haryana	03	02	04	01
14.	Himachal Pradesh	02	01	0	0
15.	Jammu & Kashmir	0	0	0	01
16.	Jharkhand	02	01	02	05
17.	Karnataka	05	04	13	03
18.	Kerala	06	05	08	04
19.	Madhya Pradesh	07	07	09	03
20.	Maharashtra	02	06	08	03
21.	Mizoram	0	01	0	0
22.	Nagaland	01	0	0	0
23.	Punjab	0	01	0	01
24.	Pondicherry	01	0	01	0
25.	Rajasthan	03	09	06	01
26.	Sikkim	01	0	01	02
27.	Tamil Nadu	03	07	05	01
28.	Telangana	07	05	09	03
29.	Uttar Pradesh	15	20	24	11
30.	Uttarakhand	0	01	03	01
31.	Odisha	02	02	01	0
32.	West Bengal	01	07	03	02